

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 105/TL/2022

Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Gadag Transmission Limited.

Petitioner : Gadag Transmission Limited (GTL)

Respondents : ReNew Solar Power Private Limited and 3 Ors.

Petition No. 106/AT/2022

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System “Transmission Scheme for Soalr Energy Zones in Gadag (2500 MW), Karnataka – Part A” being established by Gadag Transmission Limited.

Petitioner : Gadag Transmission Limited (GTL)

Respondents : ReNew Solar Power Private Limited and 3 Ors.

Date of Hearing : 24.5.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Amit Kumar, GTL
Shri Mohit Jain, GTL
Shri Anil Kr. Meena, CTUIL
Shri Ankush Patel, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri Bhanu Prakash Pandey, CTUIL
Shri P.S.Hariharan, RECPDCL

Record of Proceedings

Cases were called out for virtual hearing.

2. The representative of the Petitioner submitted that the present Petitions have been filed for grant of transmission licence to establish “Transmission Scheme for Solar Energy Zone in Gadag (2500 MW), Karnataka – Part A” (‘the Project’) and for adoption of transmission charges for the Project respectively. The representative of the Petitioner submitted that the Petitioner has already served the copy of the Petitions on the LTTCs, BPC and CTUIL and has complied with all the requirements

under the Transmission Licence Regulations including publishing of notice on its website inviting suggestions /objections on its application for grant of transmission licence. However, no suggestion/objection has been received. He further added that CTUIL vide its letter dated 7.4.2022 has recommended for grant of transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003. Accordingly, the Commission may pass appropriate orders in the matters.

3. The representative of CTUIL submitted that CTUIL vide its letter dated 7.4.2022 has recommended for grant of transmission licence to the Petitioner for the Project which include 2x500 MVA, 400/220 kV ICTs at Gadag Pooling station, Gadag PS – Narendra (new) PS 400 KV D/C line and 400 kV GIS line bays at Narendra (new) for Gadag PS – Narendra (new) PS 400 kV D/C line. He further submitted that at Gadag Pooling Station, Stage – II Connectivity has been granted for 2110 MW whereas the LTAs have been granted for 460 MW.

4. In response to the observation of the Commission regarding guidelines of Ministry of Power in regard to selection of LTTCs to TSA, the representative of CTUIL submitted that CTUIL only provides to the BPC the details regarding entities which have been granted LTAs on the concerned Project, which in the present case are ReNew Solar Power Private Limited and Vena Energy Vidyuth Private Limited (for total 460 MW). The representative of CTUIL added that since the LTAs by these developers are taken on the target region basis, they are the signatories/LTTCs to the TSA.

5. The Commission directed BPC to clarify the basis on which the LTTCs are selected to the TSA and the relevant guidelines of the Ministry of Power, Government of India on this aspect, if any, on an affidavit within in a week.

6. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**